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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH

AT HYDERABAD

OA.583/99

dt.19-7-99

Between

V. Krishna Kumar : Applicant.

and

2. Controller  
Controllerate of Quality Assurance  
(ICV) Ordnance Factory Batare  
Yeddu-mailaram, Medak Dist.

3. Director Genl. of Quality Assurance  
Dept. of Defence, Production  
Min. of Defence (DGPA) DHQ PO  
New Delhi 110001 : Respondents.

Counsel for the applicant : C. Narendra  
Advocate

Counsel for the respondents : V. Rajeswar Rao  
CGSC

Coram

Hon. Mr. Justice D.H. Nasir, Vice Chairman

Hon. Mr. R. Rangarajan, Member (Admn)

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## Order

Oral order (per Hon. Mr. R. Rangarajan, Member(Admn) )

Heard Mr. C. Narender for the applicant and Mr. V. Rajeswara Rao for the respondents.

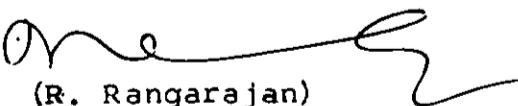
1. The applicant in this OA while working as Office Superintendent under Respondent-1 was suspended by the impugned order No.125/AE/VKK dated 31-3-99 (Annex.I). The above suspension order is challenged in this OA/consequential prayer for revoking suspension order.

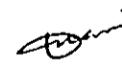
2. A reply has been filed in this OA wherein it is stated that the applicant had suppressed his arrest and kept in judicial custody for over 48 hours and hence he was suspended.

3. The order of suspension is appealable one under CCA(OCs) Rules provided ~~if~~ appeal against suspension is made to the higher authority. It is stated that the applicant has not submitted his appeal against the impugned suspension order. Hence the applicant if so advised may file an appeal to the competent authority stating as to how his suspension is not ~~revoked~~ <sup>justifiable</sup>. If such an appeal is received the same should be disposed of within 45 ~~hours~~ days from the date of receipt of the appeal.

4. With the above direction the OA is disposed of.

No order as to costs.

  
(R. Rangarajan)  
Member(Admn.)

  
(D.H. Nasir)  
Vice Chairman

Dated : July 19, 1999  
Dictated in Open Court

*✓ C. C. Boddy*

1st AND 2nd COURT.

COPY TO:-

1. HONNO

2. HHRP M(A)

3. HBSJP M(J)

4. D.R. (A)

5. SPARE

TYPED BY  
COMPARED BY

CHECKED BY  
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH, HYDERABAD:

THE HON'BLE MR. JUSTICE D.H. NASIR  
VICE - CHAIRMAN

THE HON'BLE MR. H. RAJENDRA PRASAD.  
MEMBER (ADMN)

THE HON'BLE MR. R. RANGARAJAN  
MEMBER (ADMN)

THE HON'BLE MR. D. S. JAI P. PARAMESHWAR.  
MEMBER (JUDL)

ORDER, Date. 19799

ORDER / JUDGMENT

MA./RA./CP.NO  
IN  
DA.NO. 583/99

ADMITTED AND INTERIM DIRECTIONS  
ISSUED.

ALLOWED.

C.P. CLOSED

R.A. CLOSED.

D.A. CLOSED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

- ORDERED / REJECTED

NO ORDER AS TO COSTS.

